

[Shri Satish Chandra.]

any serious untoward incident, the processionists were cordoned off and asked either to witness the sports peacefully or to disperse. Some of them agreed while others went away. There was no occasion whatsoever to make a lathi charge. The entire incident lasted only a few minutes. Out of the total strength of 2,176 workers employed in the Depot not more than 50 had participated in this demonstration. On the 9th of April, at approximately 9 A.M. the Commandant of the Depot was informed that Shri S. M. Joshi, General Secretary of the All India Defence Employees Federation, who happened to be in Delhi on that day wanted to meet him. The Commandant immediately came to the gate and was informed by Mr. Joshi that the workers were intending to go on a token strike and he wanted to persuade them not to do so. The Commandant readily agreed to allow Shri S. M. Joshi to address the workers. Quite a large number of workers had already gone inside the Depot and on Mr. Joshi's persuasion the remaining ones also decided to resume work. Some of them, however, could not do so within the normal time, as according to the existing orders, the Depot gates are finally closed for the day at 9.50 A.M. I must confess here that if a little discretion had been exercised by the Depot officers by taking the liberty of relaxing the particular rule and keeping the gate open beyond the prescribed time the trouble might have ended then and there. Instructions have, however, been issued that the absence of the workers involved will be regularised by granting them leave for the day.

As regards 505 Command Workshop, a proposal was put up for consideration of the Works Committee on 5th April, 1954, that twelve annas per worker should be contributed from the profits of the Unit Canteen (which normally go to the Labour Welfare Fund) for the celebration of the FME

day on 1st May, 1954. Out of 6 or 7 members of the Works Committee, only one member has disagreed with the proposal. The money is to be utilised for expenditure on sports and refreshments to the workers. Government have no knowledge of any hunger-strike having taken place on 8th April, 1954, as alleged by the hon. Member.

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**COMMITTEE ON ABSENCE OF MEMBERS FROM SITTINGS OF THE HOUSE**

**PRESENTATION OF SECOND REPORT**

**Shri Atlekar (North Satara):** I beg to present the Second Report of the Committee on Absence of Members from sittings of the House

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**FINANCE BILL**

**The Minister of Finance (Shri C.D. Deshmukh):** I beg to \*move:

"That the Bill to give effect to the financial proposals of the Central Government for the financial year 1954-55, be taken into consideration."

So far as the imposition of income-tax and super-tax is concerned, there is no change from last year. Clause 2 of the Bill seeks to make certain amendments in the Indian Income-Tax Act. Of these, four amendments relate to the extension by two years, upto 1956, of the concessions which were to expire on the 31st March 1954. Pending the report of the Taxation Enquiry Commission, it was decided to continue these concessions for another two years. The concessions whose period has been extended, are:

- (i) the exemption of foreign profits chargeable on remittance only in the case of a resident person;
- (ii) the exemption for two years of income from property built before the 1st April, 1956;

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\*Moved with the recommendation of the President.